



# The Orissa Gazette

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*Separate paging is given to this Part, in order that it may be filed as a separate compilation.*

## PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

### LAW AND COMMERCE DEPARTMENT.

#### NOTIFICATION.

*The 3rd June 1937.*

No. 4866-J.—The following notification, issued by the Government of India in the Home Department, is republished for general information.

C. G. NAIR,

*Secretary to Government.*

*Simla, 28th April 1937.*

No. F. 27/13/36-Judicial.—The following Resolution by the Secretary of State is published for general information:

In exercise of the powers conferred by sub-section (4) of section 1 of the Indian and Colonial Divorce Jurisdiction Act, 1926 (16 and 17 Geo. V. C. 40), the Secretary of State, with the concurrence of the Lord Chancellor at a meeting of the Council of India held this 31st day of March 1937,

hereby makes with effect from the 1st April 1937, the following amendments to the Indian (Non-domiciled Parties) Divorce Rules, 1927, namely:—

1. In sub-rule (2) of the said Rules, for the words and brackets "local official gazette (or, in the case of the High Court of Judicature at Calcutta, in the *Gazette of India*)" the words "the official gazette of the Province" shall be substituted.

2. For rule 14 of the said Rules the following rule shall be substituted, namely:—

"14. The provincial Government of the province in which the principal seat of the Court is situate shall appoint an officer to exercise, within the jurisdiction for the purposes of the Act of the several High Courts referred to in section 1 thereof, the duties assigned to His Majesty's Proctor by sections 181 and 182 of the Supreme Court of Judicature Consolidation Act, 1925, and the officer so appointed shall be notified in the official gazette of the Province. Every Proctor so appointed shall, in the exercise of his functions, act under the instructions of the Advocate-General for the Province".

J. A. THORNE,

*Joint Secy. to Govt. of India.*